

Government of India in this regard; and

(d) what action was taken thereafter by the Government and with what result?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANTSAHAY): (a) and (b). It was recommended to the Special Investigation Team that it would not be advisable to put up a fresh challan in the Court.

(c) The Special Investigation Team had sought sanction of the Government for prosecution for certain offences.

(d) The prosecution sanction was accorded and a second charge sheet was filed in the Court of Chief Metropolitan Magistrate, Delhi.

Construction of Katihar-Harishchandra- pur Road

10394. DR. GOLAM YAZDANI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether to connect Katihar in Bihar with Harishchandrapur in West Bengal a road construction project was sanctioned;

(b) if so, whether funds sanctioned for the West Bengal portion of the road from Dilli-Diwanganj to Harishchandrapur was diverted for the construction of road in Bihar; and

(c) if so, the steps taken for construction of the West Bengal portion of the road?

THE MINISTER OF SURFACE TRANSPORT (SHRI K. P. UNNIKRISHNAN): (a) Construction of major bridge over Mahanada river including improvement of Pranpur-

Lava-Dilli-Dewanganj section (length about 10 km) forming part of Katihar-Harishchandrapur road in Bihar has been approved at a cost of Rs. 200.00 lakhs under the Central Aid Programme of State Roads of Inter-State of Economic Importance during the 6th Plan.

(b) No, Sir.

(c) This is a State road and as such the Government of West Bengal are primarily responsible for its development. The State Government have not so far been able to take up construction of this section. They have suggested inclusion of this project under the augmented Central Road Fund Programme. However, the actual augmentation of the Fund is yet to take place.

[Translation]

Closure of Hindu Temples in America

10395. SHRI SARJU PRASAD SAROJ: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the reports that five Hindu temples in America are being closed; and

(b) if so, the reasons therefor and the steps being taken if any, by Government to set these temples opened by taking up the matter with the Government of the United States?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) and (b). Government is aware that ISKON temples in US are the subject of a legal dispute. The matter is still subjudice in US law courts. Government of India cannot intervene in the legal proceedings of another sovereign country.